

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 349 / (MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE PARTIES: M/s.

*Dewan Housing Finance Ltd.*  
*Pasad <sup>Ms</sup> Impera*

SECTION OF THE COMPANIES ACT: \_\_\_\_\_ OF THE  
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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	<i>Shivangi Bajoria i/b</i> <i>Shrivastav &amp; Co.</i> <i>for Petitioner</i>		<i>Shivangi</i>
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**ORDER**

**C.P. No. 349/I & BP/NCLT/MB/MAH/2017**

1. Learned Advocate Ms. Shivangi Bajoria for the Petitioner is present. She is seeking adjournment. Granted.
2. This Petition has been filed before the Hon'ble High Court for "Winding Up" now transferred to NCLT vide Notification dated 07-12-2016.
3. Registry has noted that the winding up fall under the category of the provisions of Section 433(e) of Old Act due to inability to pay debts.
4. This Petition is listed for hearing for the first time today after transfer of the records. The due requisite compliances of the provisions of the Act have not been made so far.
5. The Petitioner is directed to serve the Notices to debtors and complete other compliance. The Service of the Notices to be affirmed by an Affidavit.
6. Registry is directed to issue notice of hearing intimating the next date of hearing now fixed on **16-06-2017..**

12.04.2017.

sd/-  
**M.K. SHRAWAT**  
**MEMBER (JUDICIAL)**